

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

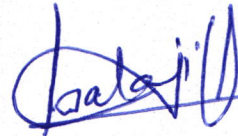
C.P No. 19/(MAH)/2017
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.02.2017

NAME OF THE PARTIES: Master Voss International Projects Pvt. Ltd.
V/s.
M/s. HDO Technologies Ltd.

SECTION OF THE COMPANIES ACT: I & BP of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	Vishal Sheth	Advocate	
②	Sanjana Chandrasekhar	Advocate	
③	Balaji Harish Iyer	Advocate	

ilb
Mr. Bimal Rajasekhar Advocate
ORDER

C.P. No. 19/I & BP/NCLT/MB/MAH/2017

On perusal of the operational creditor petition, for there having a name change to the Petitioner company, since the same is not given in the Company Petition subsequently filed, the Petitioner has sought for dismissal of the Petition with liberty to withdraw and to file afresh on the same cause of action, this Bench, accordingly, dismissed this Petition with liberty to file afresh on the same cause of action.

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial).

Sd/-
V. NALLASENAPATHY
Member (Technical).